

1	2	3	4	5
32.	Dadra and Nagar Haveli	0.0	0.0	0.0
33.	Daman and Diu	0.0	0.0	0.0
34.	Lakshadweep	0.1	0.0	0.0
35.	Puducherry	0.3	1.2	0.3
TOTAL		427.6	348.4	338.5

Note: Total may not tally due to rounding off.

* No Employment Exchange is functioning in this State.

Andhra Pradesh includes Telangana.

@ Figures less than fifty.

Source: D.G.E. M/o Labour and Employment.

Caving in of Lalmatia coal mines

†730. SHRI MOTILAL VORA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) date on which incident of caving in of Lalmatia coal mines of Jharkhand took place and number of labourers who were killed;

(b) whether it is also a fact that Lalmatia coal mine was in a dilapidated condition and security norms were ignored;

(c) whether it is also a fact that coal mines of South Eastern Coal Field in Chhattisgarh are also in dilapidated condition, wherein coal is being excavated by ignoring security norms;

(d) whether trade unions have requested many times to make modern resources for security available; and

(e) if so, reasons for not taking action thereon?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) Accident due to collapse of side dump in Lalmatia coal mines in Jharkhand took place on 29.12.2016. In the accident 23 persons were affected. Dead bodies of 18 persons have been recovered.

(b) Enquiry into the accident of Lalmatia coal mines by Directorate General of Mines Safety, Ministry of Labour and Employment is under progress and safety status will be known on completion of the enquiry.

(c) Complaints are received regarding working condition in mines, enquiries are conducted and actions required as per statute are taken.

† Original notice of the question was received in Hindi.

(d) and (e) As per the records in Directorate General of Mines Safety, request by trade unions regarding modern resources for security to be made available in mines has not been received by Directorate General of Mines Safety in recent past.

Labour code on industrial relations

731. SHRI T. RATHINAVEL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that Government is considering to have Labour Code on industrial relations;

(b) whether it is also a fact that Government has completed all the formalities in this regard;

(c) whether it is also a fact that the Code on industrial relations is one of the initiatives of Government to subsume 44 labour laws into four broad codes; and

(d) whether it is also a fact that Industrial Code proposes to make retrenchment easier for firms employing upto 300 workers?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (d) The Second National Commission on Labour which submitted its Report in 2002 had recommended that the existing Labour Laws should be broadly grouped into four or five Labour Codes on functional basis. Accordingly, the Ministry has taken steps for drafting four Labour Codes on Wages; Industrial Relations; Social Security and Welfare; and Safety and Working Conditions by simplifying, amalgamating and rationalizing the relevant provisions of the existing Central Labour Laws. The Code on Industrial Relations subsumes following three Labour Laws:-

(i) The Industrial Disputes Act, 1947,

(ii) The Trade Unions Act, 1926,

(iii) The Industrial Employment (Standing Orders) Act, 1946.

The provisions of the Draft Labour Code on Industrial Relations Bill are still under consideration.

Lapses in workers' safety

732. SHRIMATI WANSUK SYIEM: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether, in the wake of recent accident, in the Rajmahal Open Cast Expansion Project in Jharkhand claiming 18 lives, the coal workers and the Directorate General of Mines Safety have raised concerns about lapses in workers' safety;